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% 12.05.2009

Present: Ms Rashmi Chopra, Advocate for the Appellant.

+ ITA Nos. 743/2008, 744/2008, 745/2008 & 753/2008

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The tax effect in these four appeals is below four lacs which is the threshold limit prescribed by CBDT for instituting an appeal in this Court. On this ground we decline to entertain these appeals.

Dismissed.

VIKRAMAJIT SEN, J.

RAJIV SHAKDHER, J.

MAY 12, 2009

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